## [Shri V. Gopalsamy]

....(Interruptions)..... Shri Subra manian Swamy has accused us .... (Interruptions).... He said that it is we who killed Shri Ranjan Wijeratne .... (Interruptions)..... This is what happened .... (Interruptions) .... This is how he threatened us... (Interruptions)...

THE DEPUTY CHAIRMAN: can give a privilege notice against him .... (Interruptions).... If feel that a comment made in House comes under the privilege motion, you can give a privilege notice .... (Interruptions).... You have the protection of the House .... (Interruptions).... You can give a privilege notice and the Chairman look into it. If you make the House a battle-ground, then it becomes difficult ....(Interruptions).... Let Prime Minister speak .... (Interruptions).... I give my assurance. After the Prime Minister makes his ment, I will permit each one of you to speak .... (Interruptions).... I will abide by my commitment.... (Interruptions)... I will allow .... (Interruptions)....

## STATEMENT BY PRIME MINISTER

Re. Surveillance at the residence of Shri Rajiv Gandhi by the Haryana Police.

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): I am not making a statement. I am only reacting to what the Members said because I don't have a prepared statement before me.

Yesterday, in the othe House, a question was raised that two persons were found in the vicinity of the residence of Shri Rajiv Gandhi. Those two persons were picked up by the Delhi Police. The hon. Members should remember this fact. There is some restaurant. I have not seen that. They were visiting that restaurant for quite

some time, for two or three days. The Delhi Police men who are there to look after the security of the former Prime Minister, caught hold of them questioned them and asked them why they were loitering in that area for the last two days. They indicated that they are the members of the Haryana Police. They showed their identity cards that they are men of Intelligence for the Haryana Police. They were apprehended. They were interrogated. The preliminary report is that they said that they were instructed by the officers concerned, their officers, to have a vigil on the house of Mr. Rajiv Gendhi. They have been questioned and they said that a particular Inspector gave this order to them. That Inspector is on leave, has not been available. (Interruptions)

by Prime Minister

The Director-General of Police, Haryana, says that he has not given any instructions of this type.

No sooner the matter came to my knowledge, I immediately ordered an inquiry. The Delhi Police is investigating into the matter. Other Intelligence agencies of the Police are also looking into the matter. We are trying to find out who are the people responsible for this unethical, illegal and totally undemocratic action. condemn it I condemned it yesterday in the House. I assure the hon House and the hon Members that there is no effort on our side to cover up this incident. I categorically say that Government of India has no hand or had no knonwledge. The U.P. Police .... (Interruptions) The Delhi Police took action and this itself indicates that the Government of India against any such manoeuvre or manipulation that has been ordered anybody. I assure you, Madam Deputy Chairman, and this that a serious view has been taken by the Government of India. No sooner we get a full report, we shall be able to take action against those who are responsible for this totally unethical and illegal order. That is all I can say.

I can assure the hon. Member that on this question I am ready to go to any length, because some of the Members, after my departure from here said that I am not serious about it. I leave it to you, Madam Deputy Chairman and the hon. House. Since Government inquiries take their own time, if the hon. House so likes a Committee of both the Houses can be formed to go into the matter. Whosoever is found guilty will be punished. I assure the House that I have no intention to cover it up, whose ever he may be. I leave it to you. Madam Deputy Chairman, and to the House to take any measure and institute an inquiry through any agency, including the agency of the House. I shall be agreeable to that. (Interruptions)

डा० रस्नाकर पाण्डेंग (उत्तर प्रदेश):
माननीया उपसभापित जी, यह मैंटर बहुत
सीरियस हैं। प्रधान मंत्री जी हरियाणा के
चीफ मिनिस्टर को सस्पैंड करें या खुद
इस्तीफा दें। जिसके बल पर यह सरकार चल
रही है उसके नेता के घर पर निगर नी हो,
यह बर्दास्त के बहर है। 24 घंटे हो गये हैं
परन्तु ग्रमी तक इस पर सीरिथस ब्यू
प्रधान मंत्री जी ने नहीं लिया और पुलिस
इंसनेस्टर से बात कर रहे हैं, यह ठीक नहीं है!

The Chief Minister of Haryana should resign. (Interruptions)

THE DEPUTY CHAIRMAN: I am calling everybody. I have names here which have come to me. (Interuptions) I have received everybody's name over here. (Interruptions) Eeverybody will be speaking.

की सुरेन्द्र सिंह (हरियाणा) : मैडम् मेरा नाम अपने कलभी काट दियाथा ।

उपसभापति: ग्रापका नाम इसमें है नहीं।

श्री सुरेन्द्र सिंह : ग्राप लिविये न, लिखने बाले तो ग्राप ही हैं। उपसमापितः हां, मैं लिख दूंगी ग्रभी ग्रापका नाम है।

One by one I will call. Mr. Kulkarni, are you to speak?

SHRI A. G. KULKARNI (Maharashtra): On my behalf, my leader will speak.

SHRI P. SHIV SHANKER (Gujarat): Madam Deputy Chairman, you have assessed the mood of the House yesterday over spying on the residence of our leader, Mr. Rajiv Gandhi. Madam, it is clear that this spying could not have happened without the sanction of political authorities. We are here concerned with the Central Government and the Prime Minister.

The Prime Minister has made his statement and has also adverted to various aspects. This kind of functioning cuts at the very root of our parliamentary democracy and the free functioning of the political parties. We demand that adequate action be immediately taken against all those involved. And till such action is taken, we, Madam, belonging to the Congress Party are compelled to walk out and abstain from the House.

THE DEPUTY CHAIRMAN: And what about your people who have given the names? Ratnakar Pandeyji

(Interruptions)

[At this stage, smoe hon. Members left the Chamber.]

THE DEPUTY CHAIRMAN: Shrl Gurupadaswamy.

SHRI GURUDAS DAS GUPTA (West Bengal): Madam Deputy Chairman....

THE DEPUTY CHAIRMAN: I will call your name.

SHRI GURUDAS DAS GUPTA: They should listen to us. They should

[Shri Gurudas Das Gupta]

courtesy of listening to the opinion of the other Members of the House. It is not their problem only. It is our problem It only shows how scepticthey are to the opinion of the other political parties represented in the House.

(Interruptions)

THE DEPUTY CHAIRMAN. Let Mr. Gurupadaswamy speak,

SHRIMATI BIJOYA CHAKRA-VARTY (Assam): Madam.....

THE DEPUTY CHAIRMAN: I will call your name.

SHRIMATI BIJOYA CHAKRA-VARTY: I entirely support Mr. Gurudas Das Gupta.

THE DEPUTY CHAIRMAN: I will call your name. You can speak.

GURUPADASWAMY SHRI M. S. (Uttar Pradesh): Madam Deputy Chairman, I agree with the Prime Minister on one thing.

(Interruptions)

AN HON. MEMBER: The ruling party is sitting there.

SHRI S. JAIPAL REDDY (Andhra Pradesh). Madam, we are over-awed by the size of the ruling party!

SHRI DIPEN GHOSH (West Bengal): Thank God, there is no procedure in the Rajya Sabha to move a no-confidence motion against the Government. (Interruptions)

THE DEPUTY CHAIRMAN: Wait a minute. Will we have some order?

SHRI M. S. GURUPADASWAMY: Madam Deputy Chairman, I would agree....

SHRI MURASOLI MARAN (Tamil Nadu): They cannot even command quoram in this House but they claim that they are ruling the country. What a fun, what a shame!

SHRI PARVATHANENI UPEN-DRA (Andhra Pradesh): Madam, we are not walking out because the House has to be adjourned for lack of quorum. (Interruptions)

THE DEPUTY CHAIRMAN: Hon. Members, those who have walked out, they have walked out. But those who are present, if they want to make their own comments, let them make. I am asking Mr. Gurupadaswamy to say And I have the names of every other person who wants to speak. Let Mr. Gurupadaswamy speak.

(Interruptions)

SHRI M. S. GURUPADASWAMY: Madam, I agree with the Prime Minister on one thing. He said that surveillance was unethical and undemocratic. Madam, this is not a small matter and a party matter. The question of surveillance has been exercising the Parliament for too long. In this particular case, the Prime Minister has said that the Government of India has no hand in it. I wish I could agree with him. I am not contradicting his statement. But I only say, I wish I could agree with him. He has said, two police officials of Haryana Government were involved in surveillance for two-three days in the vicinity of Mr. Rajiv Gandhi's residence. And the particular officer is not available now. Perhaps he is on leave. He said, he is not available anywhere at the present moment. This has got 1.o noted. I would like to ask him, whether small officials belonging to Haryana Intelligence would conduct surveillance for three. four days without specific instructions from above? I would like to ask him whether it has been done without instructions from any particular authority in Haryana. I would like to know: is this surveillance being conducted or was it conducted on instructions received from some extra-constitutional authority? This matter is far

too serious. The political leadership in this country should not be subjected to any kind of vigilance. There should not be any probe, any spying on political leadership. This has been going on for long. We are calling this country a democratic country we have been permitting this kind of thing going on against the political leadership. It is not a question of political party but it involves the way we are functioning in this country, the way we are conducting our political affairs. The political leadership should be free from fear, from any kind of pressure to carry on activities. Telephone tapping comes into it. I am referring to all types of surveillance. I think it is not a limited matter. I would like this opportunity to be taken by the Government to see that such surveillance in future is stopped forthwith. Assurances have been extended to us in the past. But all these assurances have been belied and the Government had gone back on those assurances, those commitments. In specific instance, Madam, I would only say that the conduct of these two officials-there may be more-is wicked, vicious and reprehensible. I suggest for immediate action hope that these officials will be suspended. Any further probe have been preceded by this. Why the Government has not asked the Haryana Government to suspend officials? I want to know. Have they gone into the question of an extraconstitutional authority being involved? I suspect deeply that some extraconstitutional authority is operating.

Lastly I would say, even Mr. Rajiv Gandhi is not safe in their hands. But for Mr. Rajiv Gandhi and his not have survived politically as a party, Mr. Chandra Shekhar would Prime Minister ....

SHRI CHANDRA SHEKHAR: Not 'politically'.

SHRI M. S. GURUPADASWAMY: I said as Prime Minister I know Mr. Chandra Shekhar as a friend; I know him; he is a friend for a number of years, rather for decades; we worked

together. I pity him. This is very sad. He was a man with a sense of pride, in the past. Now he has lost that sense of pride and he is being humiliated by Mr. Rajiv Gandhi and his tormentors. And he is tolerating those humiliations! what for? Is it for the sake of office for a few days? How long will he survive as Prime Minister of this country?

SHRI CHANDRA SHEKHAR: If you dare say this, it is too much for me to hear it from you

SHRI DIPEN GHOSH: Obviously, you have to oversee how many of your party will go over to Mr. Rajiv Gandhi.

SHRI M. S. GURUPADASWAMY: You are the Prime Minister and you are sitting opposit me; I am the opposition leader. But we worked as friends. It is very sad—I repeat—you have been subjected to this humiliation and you have been tolerating these humiliations also. I am saying this incidentally.

In the end, I would like the Govern-

ment to take a decision that never again. in future, will there be any surveillance political leadership. the kind of surveillance on political leadership is wrong. wicked, undemocratic and unethical-I use your this should stop. I would words---and like the Prime Minister to instruct Haryana Government to suspend those officials and hold an enquiry and come before Parliament with the full truth. do not want him to cover up this matter. He has assured us. I know the Government of India is not involved because he has said it and I accept it and I agree with him. But still I would like him to come before Parliament and tell us, before we adjourn, who was behind this and what action he has surveillance taken.

THE DEPUTY CHAIRMAN: Mr. Sukomal Sen. I would suggest him to be brief. It is a very serious matter but I would request hon. Members to be brief and to the point.

SHRI V. GOPALSAMY (Tamil Nadu): But it is going on in an orderly way.

Statement

THE DEPUTY CHAIRMAN: Yes. but let us hope it remains so after this is over and we don't know whether the order will remain or disorder will prevail

SHRI SUKOMAL SEN: (West Bengal): It is a very serious matter that the former Prime Minister himself is under surveillance now.

The Prime Minister said that the Inspector involved is on leave who deputed two policemen to keep surveillance on Mr. Rajiv Gandhi. This man is on leave and he could not be caught. Now, the Government at the Centre and the State Government of Harvana both are run by the same political party. How can this Government absolve itself from the political and moral responsibility of surveillance on Mr. Rajiv Gandhi's house by two Haryana policemen who belong to the State Government of Haryana which is run by the same political party? It is a very crucial issue. Then, Madam, without political instructions, how is it possible for any petty officer or a policemen to keep surveillance on Shri Rajiv Gandhi's house? It is something strange. We-our party-very condemn any type of surveillance, whether it is by telephone tapping or by police personnel. Why is this type of survelliance. Taking place in our country? Now in Shri Rajiv Gandhi's case, people have been caught. But, the same thing is happening in various other places as well. It is very serious that a State Government has sent their policemen to keep surveillance. I would like to know from the Prime Minister whether the Harvana Government maintains a police set-up in Delhi to keep surveillance on political leaders. What is the information with the Government? Have they permitted it or have they any jurisdiction to do like this in Delhi?

Madam, I would like to know whether the persons who have been arrested are still in police custody. The man, the inspector, is on leave. I would like to know since when he is on leave or whether he is absconding. Has he gone somewhere for sight-seeing? If he is absconding, then it is a very serious matter. I don't think the Prime Minister is listening to my speech. This Government has neither political responsibility nor moral responsibility.

THE DEPUTY CHAIRMAN: One listens with his ears and speaks his mouth. As long as his ears are open, we should be thankful that he is listen-

SHRI CHANDRA SHEKHAR: Thit is not the only matter. If there are some important matters, should I not discuss them with my colleagues?

THE DEPUTY CHAIRMAN: Now. let us not go into the details. You make your point, please.

SHRI SUKOMAL SEN: Madam, would like to conclude by saying that this suggestion for constituting a Joint Parliamentary Committee is welcome. But I would only say that the subject matter this Committee of should not only cover the specific issue of the surveillance of Shri Rajiv Gandhi's house, but also cover a wider issue of all sorts of surveillance including telephone tapping and deployment of police personnel to spy on political personalities. At the same while constituting this Joint Parliamentary Committee to go into this issue, it should also be seen that CBI's report on telephone tapping is also placed before the Parliament to know how this had taken place.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): in a way the statement that was made 🔻 by the Prime Minister, particularly because of his very individualistic manner of delivery, seems forthright. He himself has wide experience in the matter because, as we know during the Emergency, inspite of being a member of the Congress Working Committee, that is, the so-called Congress High Command, he had to go behind bars. So, these things are not at all new to him; is new to the Ex-Prime Minister, no doubt.

[5 MAR, 1991]

SHRI CHANDRA SHEKHAR: Thank you for remembering this, which Gurupadasamy did not remember.

PROF. SOURENDRA BHATTA CHARJEE: Madam, Deputy Chairman though the Prime Minister's experience in that role may not be very wide. I think, he couldt have reactions . or the Haryana Government were obtained, without going to the inspector or the sub-inspector? What is the reaction of the Haryana Government as such? A Government exists in that State and it belongs to the ruling party here. How was this done? Is such a posting in Delhi permissible without the knowledge of the Prime Minister, without the knowledge the Government of India? points could have been explained for our enlightenment, by the Prime Minister. From the authoritarian party, as the Congress(1) is constdered by us to be, we expect many apprehend many things, like surveillance, etc. Still, we are opposed to any surveillance on them. Not only on Rajiv Gandhi, but even on Mr. Ahluwalia and Dr. Ratnakar Pandey. They also should have the democratic right to snatch away papers from the Deputy Chairman, in the House.

The question is whether this particular aspect will be clarified by the Prime Minister today. If the answers are already there, well and good. If the answers are not there I would like to know whether they will be obtained, for the House.

I very much welcome his suggestion for a Joint House Committee. That shows, undoubtedly, his concern I concede that point to him. But while providing facts to the House, this question should be cleared. I agree with what my hon, friend, Mr Sukomal Sen, has said. This Joint House Committee should not only go into this particular incident, but it should also go into the question of surveillance on political persons anywhere in India; not only leaders, but their cadres as well. Thank you.

SHRI GURUDAS DAS GUPTA: Madam Deputy Chairman, it is an irony of fate that those who had legalised this illegal act of political surveillance have fallen victims to this very policy. The Frankenstein that was created and nurtured now sucks the blood of those who had created it. This is the tragedy of history and this is bound to be the tragedy.

I fully appreciate the statement made by the hon. Prime Minister. While welcoming the statement of the Prime Minister, I would ask him to give his comments on two suggestions. It is not a question whether political surveillance on Mr. Rajiv Gandhi was wrong or unethical. But I would like the Prime Minister to tell the House whether he considers that this of political surveillance should be immediately ended. Secondly I would like him to kindly comment on my suggestion that there should be a law made by Parliament. The Government should come forward with a Bill to prohibit surveillance on all political personalities, not on political leadership alone. I say this because, we, as Communists, have been the victims of political surveillance for decades. Our letters have been opened. Our telephones have been tapped. We have been shadowed when we had been attending our private programmes. This is the tradition which has been continued in this country for years. know where the we Therefore, shoe pinches. I also appreciate that the Congress now understands where the shoe pinches and how it pinches. This is tragedy. Therefore, the point is, it should be ended. It is no question whether you have arrested the two persons the two petty officers, of the Haryana Police. That is not enough. It is essential to find the root-cause. For that, you have to take decisions, hard decisions, to weed out the source of this political surveillance. For that, a law is necessary. And I wish the Prime Minister, who has been complimented because he had been made a vistim of emergency, that he comes forward to tell the House that his Government is ready to bring forward a

## [Shri Gurudas Das Gupta]

Bill to this end. I know his Government is a minority Government, but let the minority Government do a big thing. Let the minority Government do something big in the history, let the Prime Minister have the courage to say that he will bring forward a Bill in this direction.

Thirdly, Madam, I want political surveillance to end, but I want surveillance of criminal personalities to countinue, that the Government is not doing. I wish sufficient police force is deployed for surveillance of the criminals, tax evaders, black marketeers, hoarders and those who seek to divide the country, that is against the Communalist.

That is not being done. That has to be done and the Government should see that it is being done properly.

SHRI CHATURANAN MISHRA (Bihar): And criminal politicians.

SHRI GURUDAS DAS GUPTA: point is, time has come for the Prime Minister and this Government to understand that this Government is being humiliated deliberately, to create a situation where they resign themselves or a situation is created where the other party can pull strings. I wish the Prime Minister wait for that unfortunate does not moment. You should not wait for that unfortunate moment. You should create an example in the history by going of office in a most honourable wav. There is an honourable way. person who is most decried can also find an honourable place in history. It is not for me to give a bit of lesson to the Prime Minister, but let all of us learn from our own mistakes. Let the Prime learn from his own mistake and go out of office in a dignified way because it is not the Prime Minister or the Governbeing humiliated. The ment who is walk-out in the House has been deliberately done to demonstrate to the world how minority the Government is. It is deliberate. It is deliberately being done. Therefore, do not humiliate yourself because your humiliation means humiliation to the system of parliamentary democracy the country. The whole world understands how a great country like India is being ruled by a Government who has only 53 persons as its supporters in one House and only 13 persons as its supporters in another House. Therefore it is not your humiliation, it is humiliation of the entire system. The country cannot afford to digest humiliation. this Even though you are dishonoured, let us hope that you will do something honourable.

Lastly, I have a question. I would like to know whether the Haryana policemen did it themselves or somebody them to do it because there is a news today that one Mr Bhajan Lal was instrumental in doing this. There is also a press report that somebody, very important in the Government, may not be Shri Chandra Shekhar, somebody else who is having his influence in the administration and politics in Haryana has deliberately done it to malign Mr. Chandra Shekhar and his Government and to give a chance to Shri Rajiv Gandhi so that he is able to pull the strings and bring down Government, I believe that Mr. Chandra Shekhar has no hand in it. I have to believe the Prime Minister, but investigations must be made to find out who is this somebody else in the Government who has a hand in it, whether he has a part in this sort of political conspiracy. This is all a part of life. Therefore, I wish the Prime Minister to tell us who are the persons at the root, who are the persons either in Haryrana or outside, whether a member of Haryana Government or a member of the Central Government, who have been instrumental because I believe that these two poor souls belonging to Haryana police will not have the courage to come before the house of Mr Rajiv Gandhi to do espionage on their own. It cannot be within the purview of their wisdom. It is an administrative decision and somebody important must be behind that. Who is he? Is he a friend of Mr. Chandra Shekhar oz is he his enemy? Who is he? It must be found out. That is necessary the incident itself has maligned

country. Therefore, to find out the root-cause, I wish a committee is set up, I wish a Joint Committee of the two Houses is set up to find out who is behind the conspiracy. Is it exactly like the fire in Reichstag? A similar thing is happening in India. That must be found out.

Than<sub>k</sub> you, Madam.

श्री प्रदर्भ दिहारी वा वेथी (मध्य प्रदेश):
महोदया, प्रधान मंत्री जी ने 10 नवम्बर जनपथ
कांड पर जो वक्तव्य दिया है उससे उन लोगों
को जो तथ्यों का पता लगाना चाहते थेसंतोष
हो जाना चाहिए था । लेकिन इस मामले
में हमारा संतोष काफी नहीं है। जिनका संतोष
प्रकट होना चाहिए था कि कि प्रकट करके सदन से चले मये हैं। विकस तरह की
जांच चाहते हैं, उन्हें इसका ठोस सुझा देना
चाहिए था । लेकिन शायद वे तथ्यों की
गहराई में नहीं जाना च हते थे। प्रधान मंत्री
जी के साथ कोई हिसाब चुकता करना चाहते
हैं ... (व्यवधान) उस बारे में सदन
के इस ग्रोर बेंटे हुए हम लोग कुछ नहीं कर
सकते हैं।

जहां तक इस कांड का सवाल है महोदया कोई इस बात पर विश्वास नहीं करेगा कि यह एक इंस्पेक्टर के कहने से हुआ है। इंस्पेक्टर के कहने से पूर्व प्रधान मंत्री के घर पर जाकर कोई निगरानी करे ऐसा नहीं हो सकता । भ्रगर पूछताछ में उन्होंने इस्पेक्टर नी बात कही है तो वे किसी को बचाना चाहते हैं। ग्राबामुझे उस इंस्पेक्टर के बारे में चिंता हो रही है। कहा गया है कि वह छुट्टी पर गया है । कहीं वह बिल्कुल छुट्टी पर न चला जाए । हरियाणा में इस तरह की घटनाएं अप्रत्याशित **नहीं** हैं। उस इंस्पेक्टर की रक्षा करने की जरूरत है, क्योंकि इंस्पेक्टर बताएगा उससे किसने कहा । इसके बारे सरकार, प्रधान मंत्री वका व्यादेक जिम्मेदारी से बचनर्हसकते। ग्राखिर भारत की राजधानी में पूर्व प्रधान मंत्री के निवास के बाहर किसी राज्य के गुप्तचर विभाग के दो कर्मचारी क्यों नजर रखते रहे । यह केवल एक दिन की घटना नहीं है, वे कई दिन से क्राते थे। मेरी जान-कारी यह है कि वे रिसेप्शन में गये, वे ग्राने बाली कारों के नम्बर नोट कर रहे थे। यह ठीक है कि उन्हें दिल्ली पुलिस ने रोका,

दिल्ली पुलिस ने उनको टोका, दिल्ली पुलिस ने उनको पकड़ा, लेकिन वे कितने दिन से ये गितिविधियां कर रहे थे और ये गितिविधियां करने का उद्देश्य क्या है। क्या यह सच है कि हरियाणा के भवन में एक कमरा इस गुप्तचर कार्यवाही के लिये सुरक्षित हैं। क्या एक डी. आई. जी. इस बात के लिए तैनात किया गया है? क्या उसके पास वायरलेस सैट है? उस गुप्तचर विभाग में कितने कर्मचारी सिन्न्य हैं और अगर वे पूर्व प्रधान मंत्री के घर पर जा रहे हों तो वे प्रधान मंत्री के घर पर भी कहीं न कहीं नजर रख रहे होंगे, .. (व्यवधान) इसके बारे में जवाब हैं। कौन आ रहा है, कौन जा रहा है, इसका मतलब क्या है।

दूसरी बात, मैं यह कहना चःहता हूं कि ग्रगर हरियाणा के पुलिस वाले दिल्ली में इतनी ज्यादती कर सकते हैं तो हरियाणा में राजनैतिक विरोधियों के खिलाफ क्या कर रहे होंगे जरा इसका अनुमान लगाइये । मैं जानता हुं कि प्रधान मंत्री जी उसदल से संबंधित हैं जो हरियाणा में सरकार चला रहा है, मगर उस दल की गतिविधियों पर प्रधान मंत्री का नियंत्रण है ऐसा मैं मानने के लिए तैयार नहीं हूं। लेकिन, कहीं न कहीं इस तरह के फैसले होते हैं। ग्राखिर हम।रा खुला समाज है, हम लोकतंत्र में रहते हैं श्रीर श्रगर पूर्व प्रधान मंत्री पर भी नजर रखी जा सकती है तो किसको छोड़ा जाएगा इस देश में। थह हरियाणा की सरकार के बारे में बड़ी कठोर टिप्पणी है। पता लगाइये कि क्या इसमें हरियाणा के मुख्य मंत्री का या गृह मंत्री का हाथ है या हरियाणा के किसी मंत्री, जो केन्द्र में मंत्री हैं, के इशारे पर यह हो रहा है, यदि ऐसा है तो यह मामला बहुत बिगडेगा।

1.00 P.M.

दूसरी बात मैं यह कहना चाहता हूं कि क्या यह काम केवल हरियाणा की सरकार तक ही सीमित है ?

क्या ग्रौर राज्यों ने भी दिल्ली में ग्रा पने गुप्तचर विभागों को काम करने की छूट दे रखी है ?

एक माननीय सदस्य: मध्य प्रदेश का है।

श्री ग्रटल श्रिहारी बाजपेयी: मध्य प्रदेश का है, तो पता लगाइये । क्या राज्यों के इस तरह के ढांचे यहां हैं ? उनकी गतिविधियां क्या हैं, भया केन्द्र के साथ उनका सम्पर्क है ? वह राजनीतिक विरोधियों के विरूद्ध भी काम में ग्राते हैं या केवल ग्रपराधियों की गतिविधियों पर नजर रखना, यहों तक सीमित हैं ?

म्राज देश में जो राजनीतिक म्रनिश्चिता है, उसमें इस तरह की एजेसियां यदि भ्रपने म्रधिकारों का म्रतिक्रमण करके, गलत काम करने लगे तो किसी को ताज्जुब नहीं होना चाहिए ।

योड़ा सा पर्दा हटा है श्रीर हम रे लोकतंत्र का एक बड़ा वीभत्स चेहरा हम रे सामने श्रा गया है, । प्रधान मंत्री हर तरह की जांच के लिये तैयार हैं, लेकिन जांच सरक री स्तर पर जो हो रही है, उसके परिण मों से हमें श्रवगत कर या जाए । श्राखिर पुलिस वाले पकड़े गये हैं, उनसे बातचीत में श्रीर क्या निकला, वह क्या कहते हैं कि वह वहां क्या कर रहे थे?

ं मान लीजिए, इंसपैक्टर ने उनको भेजा था--काहे के लिए भेजा 10 नम्बर जनपथ काण्ड तथ्य क्या है ? मेरे मित्र, श्री जगदीश प्रसाद माथर, ने पालियामेंट्री कमेटी का सुझाव दिया है। एक इस तरह का मोशन भी दिया है, लेकिन पार्लियामेंट्री कमेटी में भ्रगर कांग्रेस वालों का सहयोग नहीं मिलेगा तो बात नहीं बनेगी । वह क्यों चले गये, मेरी समझ में नहीं ग्राया । भ्रगर कल इसी तरह से शांत तरीके से चले जाते, तो बहुत ग्रच्छा होता। कल दिन भर हुल्लड मचाते रहे । आज अपनी बात कहने को भी ग।यब हैं। अगर मुझे लगता है कि प्रधान मंत्री को वह कुछ और इशारे देना चाहते हैं वे इशारे हम तो नहीं समझ सकते, प्रधान मंत्री बुद्धिमान हैं भौर वह समझ सकते हैं। लेकिन एक इशारा हमारी समझ में आ रहा है कि यह मामला श्रब इस तरह से चलेगा नहीं।

एक भाननीय सदस्य : श्री सीता राम केसरी जी, सर्विलेंस के लिए श्रा रहे हैं।

श्री सीशाराम केसरी (बिहार): वया हुन्ना है । THE DEPUTY CHAIRMAN: He is a Member of this House. He has a right to come whenever he likes. No problem.

SHRI DIPEN GHOSH: He has a right as an individual Member of this House. But has he come for surveillance over Rajya Sabha?

SHRI V. GOPALSAMY: Mr. Kesri, please be seated.

की सीताराम केसरी: ग्राप मेरी बात सुनिये। मैं ग्रभी बाहर से ग्रा रहा हूं। मझे खबर नहीं है कि कांग्रेस पार्टी ने क्या एक्शन लिया है शित्रगर उन्होंने वाक-ग्राऊट किया है, तो हुए भी उनके साथ वाक-ग्राऊट करेंगे। ... ( यद्यक्षान) ... ग्रब उघर ग्राने की बात नहीं है क्योंकि हम बाहर से सीघे यहां ग्रा रहे हैं। ग्रगर मेरी पार्टी ने वाक-ग्राऊट किया है, तो मैं भी वाक-ग्राऊट करूंगा। वह लोग यहां नहीं है। पता चला कि शायद-उन्होंने वाक-ग्राऊट किया है। .. (व्यवधान)

SHRI V. GOPALSAMY: You are brave man, a gentleman.

THE DEPUTY CHAIRMAN: You cannot interrupt him. He wants to walk out. Let him walk out. He has a right. Please don't interrupt him.

Mr. Upendra,

SHRI PARVATHANENI UPENDRA: Madam, at the outset I would like to condemn the behaviour of the Congress Party in walking out and not listening to the views of the other party leaders.

It is very clear that the Congress Party is trying to build up a case and probably some tension with some ulterior motives which you can understand. I fully sympathise with the plight of this Government. We are in the position of a divorced husband. Even a divorced husband has some soft corner for his ex-wife, particularly when she has not remarried and is only having an affair.

I welcome the Prime Minister's categorical statement disowning responsibility for the surveillance and assuring that such things would not happen. I also welcome

his offer of an inquiry into the whole incident and into the system of surveillance on political personalities. I only suggest that this inquiry should cover the whole period starting from the Congress rule, because today they showed too much protest. We all know what atrocities were committed by the Congress Government, particularly after Mrs. Indira Gandhi came to power followed by Mr. Rajiv Gandhi; how political opponents were tracked, telephones were tapped, correspondence was opened and false cases instituted. We are sware of all those things and many of us victims of their atrocities. Therefore, if at all an inquiry has to be done, it should cover their period also.

I don't hold any brief for Mr. Rajiv Gandhi personally in this case, but condemn this system, this very surveillance against the political personalities and parties. When I first heard the news yesterday through the Congress sources, first reaction was that probably the Prime Minister was not aware of this. Not only that I know him for a long time and his concern for civil liberties and individual freedoms, but even if you take a political view, a man with any common sense with any political sense, particularly when he is depending on a party or a leader, would never venture to organise or order such a surveillance against the leader of the party which is supporting him. When I was told that it was done by the Haryana Government, then everything was clear and we could know who all were behind this. One of the Congress leaders commented yesterday that "they are fools. If want to know who is coming to Mr. Rajiv Gandhi, do you mean to say we will organise the meeting at 10 Janpath? Therefore those who organised this fools. They could not get anything and they cannot get anything by these sures of surveillance."

From the Prime Minister's statement two or three questions arise. One is, if these two policemen are found loitering in the vicinity of Mr. Rajiv Gandhi's residence with proper identity cards and fully authorised by a high-ranking officer, how could the question of their arrest come? Why were they apprehended and what for? What was their crime?

SHRI CHANDRA SHEKHAR: After that they were released.

SHRI PARVATHANENI UPENDRA: My anxiety is, if somebody higher-up has authorised them to do the surveillance, please don't try to make them the scape-So, let us be goat to please somebody. fair to them. They have done with proper authority, they were not doing it They were surrentitiously. openly. They showed their identity cards They said that they were on duty. Therefore, the question of arrest, how it came? It happened simply because Rajiv Gandhi complained. I want an answer from the Prime Minister: Why an arrest became. necessary?

The second thing is the very question raised by Mr Atalji, the other State Governments organising their intelligence networks in the capital. It has been going on for a long time It is not affairs. The same Haryana police used to keep surveillance on Mr. Bahuguna when he was alive on the orders of Mr. Everybody knows it when Mr. Devi Lal produced one complete report against Mr Bahuguna in one of their party meet-That is what he was doing. Therefore, this has been going on for a long the Haryana police being here for surveillance and intelligence activities. So the broad question also should be answered. How many State Governments are having such intelligence works here, whether they are authorised to do it here? What is their coordination with the Delhi police? This question also has to be settled once for all.

I request the Prime Minister to find out who really ordered this and also indicate to the House what action he has taken against them.

THE DEPUTY CHAIRMAN: Before I call Mr. Murasoli Maran, I have the names of Mr. Dinesh Goswami, Mr. Swaminathan who is not here Mr. Viren Shah, Mr Shabbir Ahmad Salaria, Mr. Dipen Ghosh, Mr. Mohd, Afzal and Mr. J. P. Mathur's motion. We are just left with 20 minutes before lunch. So would request every Member to be brief so that we can finish before lunch.

should also give some time for the Prime Minister also to react; otherwise...

SHRI JAGDISH PRASAD MATHUR (Uttar Padesh): Madam, will you allow me to move my motion before lunch?

THE DEPUTY CHAIRMAN: When the time of the motion comes, we will discuss it. First let us start with this movement.

SHRI MURASOLI MARAN: Madam, the crocodile is shedding tears. That is how I will describe the reaction of Congress Members today It is not question of Mr. Rajiv Gandhi alone, it is a question of everycitizen. They think that Mr. Rajiv Gandhi is the super citizen of this country and their party is the party worth commanding respect. So if there is any surveillance on him, thev create a rumpus. Probably they may have reasons for their anxiety, I do not know, because nowadays we find international smugglers and crooks moving about in VIP houses in Delhi. As Mr. Gurupadaswamy has pointed out, Congress Members may be thinking that this Government may not safeguard the life of Mr. Rajiv Gandhi. They may have their own rea-But we want to know the authority of the law under which the two policemen There is somebody who has issued acted. Who is that authority the orders issued the orders for surveillance?

Madam, only last week we discussed about telephone tapping. This week are discussing about surveillance. We know that the Prime Minister has ordered for the surveillance We believe Because he has got his own intelligence agency to do that. We should know why this is going on. Not only even telephones of all political parties, all persons of political standing are tapped, their activities are being watched. So the Joint Parliamentary Committee should inquire into all these aspects were told that it all started during Bhajan Lal's period Not long ago, We have read a newspaper report when Mr. Rajiv

Gandhi was the Prime Minister, a which was following Mrs. Rajiv Gandhi's car dashed against a car which was preceding that car having a registration number of Ambala area. But nobody arrested. They away from the scene. But later we were told, and I believe that, Mr. Rajiv Gandhi himself, as the Minister, ordered an inquiry and the Home Ministry was doing it. And the SPG, the Special Protection Group was also volved in that inquiry. So we like to know from the hon. Prime Minister what the outcome of that inquiry is. it take place or not? We have read it in newspapers. We should go into ลไไ aspects. not merely the surveillance Mr. Rajiv Gandhi, because in a democratic country, we are all equals So I would like that the inquiry should cover all the periods, all the incidents, all political persons and all political parties

Madam, what is perplexing in this. The Prime Minister may give any price to the Congress party. The Congress may demand, 'Dismiss the Haryana Govern-They have committed a great sin " Who knows? He may choose to dismiss the Haryana Government also, I am very sorry to say that. What do the common men in Delhi in Madras, in Bombay, in Calcutta, everywhere talk? If Mr. Rajiv Gandhi demands that Mr Chandra Shekhar should remove his beard. will do it. I am very sorry. I had a lot of respect for him. Madam, he came into the political scene here with a great political future Now, he is going to removed with a notorious political past Don't you have any sense of self-respect? What all you have stood for, all principles, have been destroyed. ruptions). Now, we see a shadow Look at this! The Congress party has walked out. It means they have thrown fish of this Government out of water. Look at their faces! They are gasping for breath, They gasping for oxygen. The tube has been removed. Therefore, I would request Mr. Chandra Shekhar (Interruptions).

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): You are remembering your own days when the BJP removed your....(Interruptions)

SHRI MURASOLI MARAN: We never depended on anybody. We never depended on undependable people. We stood on our own legs. We stood on our own strength, on the strength of the people's support. Now I would make a request to the hon. Mr. Chandra Shekhar. Now, Mr. Prime Minister, your ambition has been fulfilled You have become Prime Minister. Yes, now you will go down in the history as a small foot-note. That is small foot-note, not even a line, will be mentioned. It is not enough? Don't you have some self-respect? Therefore, would request the Prime Minister. Mr. Chandra Shekhar Please .....\*. long can you tolerate the humiliation? (Interruptions),

Statement

THE DEPUTY CHAIRMAN: Mr. Maran, even if you are very agitated and making a statement the words...\* are not proper. (Interruptions). They will not go on record.

SHRI MURASOLI MARAN: I did not mean...\* I only meant to ask him, "Why do you tolerate". (Interruptions). In parliamentary language, the meaning is ..... (Interruptions). I am sorry for him. He is being tortured. He is doing things against his conscience. Therefore, it is better for him to resign and face the people... (Interruptions).

SHRI S. JAIPAL REDDY: Madam, as an old friend of Mr. Chandra Shekhar, may I suggest this?

THE DEPUTY CHAIRMAN: No suggestions. I am only concerned with the parliamentary language. That is all. I am not concerned how emotionally you are charged.

SHRI MURASOLI MARAN: I am emotional because I am so sorry for this gentleman.

THE DEPUTY CHAIRMAN: You may be.

SHRI MURASOLI MARAN: I pity him. He lost everything. He lost all his senses. If there is some self-respect, he should resign. That is all.

THE DEPUTY CHAIRMAN: That is better put. Now, Mr. Dinesh Goswami,

SHRI DINESH GOSWAMI (Assam): Madam, I am happy.... (Interruption).

THE DEPUTY CHAIRMAN: Mr. Prime Minister, you may be having a larger heart. But I have to see the language of Parliament.

SHRI CHANDRA SHEKHAR: Madam Deputy Chairman, by all those speeches I am reminded of an old proverb. It is a sin to be tall among pigmies. (Interruptions).

SHRI MURASOLI MARAN: If a pigmy like you is perched on the Everest, still you will be a pigmy. You are a pigmy. If you are...(Interruptions)... you will be a pigmy. We are tall...(Interruptions). You have lost everything.

THE DEPUTY CHAIRMAN: I have identified Mr. Dinesh Goswami. We have to have the answer of the Prime Minister before lunch interval. So please be brief. I will have to ask the permission of the House. (Interruptions). If you do not want to have lunch, I want to have lunch and in that event, somebody has to preside over.

SHRI DINESH GOSWAMI: Deputy Chairman, once more, the question of political surveillance has come among the agenda of this House and the Prime Minister was for the right in his statement on two counts: number one, that his Government has not ordered this surveillacne and two, that he is opposed to political surveillance. Every Government-and I will not exclude my own Governmentalways has spoken against political surveillance but has done nothing whatsoever to stop surveillance. Let us not forget that in America, an elected President, even before his tenure was over, had because he went for surveillance of opposition party headquarters. But unfortunately, the Prime Minister's statement not revealed any facts and has left questions unanswered. He has said that two Haryana policemen were doing the surveillance and if my information is correct when they were apprehended, they showed their

<sup>\*</sup>Not recorded.

[Shri Dinesh Goswamy]

Statement

identity cards. Therefore, they were under the impression that thty were not anything mala fide. They were only carrying out the orders given to them. it has been said that an inspector gave the order and the inspector is on leave. hours have passed. This is a matter which the party which is giving life-sustaining device to the ruling party is agitated and we do not know the whereabouts of the inspector for 24 hours. What does this lead to? It leads to either a conclusion which I hope is not something which we will arrive at which Mr. Vajpayee has suggested or the other one that there very powerful political authorities who do not want that this inspector should be found because if he is found and interrogated, things may come to light which may not be proper for some political bigwigs. I am not one who will believe that police constables or an inspector will have any motive of surveillance in the house of Mr. Rajiv Gandhi either as Congress President or even as former Prime Minister and I am not in favour of making scapegoats. Probably they must carried out the orders from some political bigwigs. Who can be that bigwig? bigwig must have cantrol over the Haryana administration. Otherwise, why an inspector will follow the order? Obviously. is for the Government to find out who that bigwig is, who has control over Haryana administration, so much so that he could order its police machinery to provide of to have surveillance against the powerful Congress President, who is the de facto ruler of this country and also the Minister of this country? I believe Mr. Chandra Shekhar will be handicapped because his Government will not be in position to go in for a proper enquiry somebody of his Government is involved in this. I have no doubt that Mr. Chandra Shekhar is not guilty of this not because of his personal conviction but because he is too intelligent a man to do this thing. But can he assure this House or can he speak on behalf of his cabinet colleagues that he has full control over his cabinet colleagues? We, who are in polititics, will not be prepared to accept it and therefore I would like to know, whatever the machinery that he contemplates to bring out the truth, that even though he may not be involved some

important personality associated with Government, is not involved because there are two possible reasons. One is that it may be a ploy to create tension between ruling party and the supporting party. do not know what is coming out. Now suggestion for House Committee has come. I am opposed to a House Committee being constituted to enquire into this specific matter because if a House Commtitee is constituted for surveillance against Mr. Rajiv Gandhi, every day we shall have to constitute House Committee because not only Rajiv Gandhi but many Members and more Members of the Opposition may be under surveillance. I am in favour of a House Committee which will go into the question of the entire gamut of surveillance including telephone tapping and will give gestions as to how this political surveillance can be stopped and if necessary, give suggestions for a new law? And I hope that the Prime Minister who has a ment for civil liberties will accept suggestion's

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir); Madam Deputy Chairperson, I thank you for having given me this opportunity to speak. The statement of the hon Minister is forthright and we hope that the assurance extended by him to the House that he will look into this matter impartially and fully will The difficulty that has arisen For the first time there has been exposed a network in Delhi under very nose of the Government, the Central Government, which is not known to This network has been functioning for long and its activities have been known to some, but they have not been known to all. Under the circumstances, it would be necessary to find out since how such network has been functioning here at the behest of the Haryana Government; whether any inquiry has been held mooted here; whether other State Governments are also having such network. Apart from this, it will also have to be whether any Government from outside has also maintained such agencies here which are having surveillance on our political leaders political personalities, in the State.

Last year, the question of telephone tapping came up. Ultimately it has been found out and admitted that telephones have

been actually tapped but the names the political personalities whose telephones were tapped have not been divulged. That has also been exercising the mind of the general public and the mind of the politicians who can be at the receiving When under the very nose of the Government, from the very echelons of the Government, illegal things are done, then you yourself can imagine where the rule of law will end. This is an organisation which is functioning and ssmilarly other organisations may also be functioning, but they are above law. This has for first time happened that two persons longing to that organisation were arrested and after some time they had been leased. As has been rightly pointed out, the question arises; who gave them authority to do it? Number one And number two is this: If authority was to them, who were the persons who had been giving such authority? Their names should be found out so that the very gamut the very extent, of this system found and is exposed and...(Interruption) The question that arises for consideration is if these two persons who were doing it were doing it beyond their jurisdiction, if not it was an act which is illegal in the eyes of law, then why not we try them in accordance with law? What I would like to say is this. If it was offence and if a prima facie case does appear to be existing, then that should tried so that the court of law has an opportunity to say as to how they were acting and whether their act was legal and at whose behest they were acting. There should be a judicial inquiry and inquiry should be non-partisan. And, therefore, I would request that not only enquiry should be held which is mooted in the House with regard to the surveillance but also a judicial enquiry be held against the persons who are doing it that a court of law will be able to what is the law or the enactment under which they were acting Under Criminal Law we have known of register No. Register No. 10 contains the names persons who are called persons who serve to be put under surveillance or ordinary parlance they are called badmash No. 10. But that is not the case can be imported with respect to others and with respect to ... (Interruptions)...

not mean by the modalities of legal or criminal

उपसभापित: सलारिया जी, ग्रापने ग्रपनी बात कह दी। ग्रब जो मांडलिटीज हो, लीगल हो या क्रिमिनल हों, वह बाद में डिस्कस कर लीजिएगा, जो मसला इस वक्त हाउस के सामने है उस पर ग्रापने ग्रपने ख्यालात का इजहार कर दिया है, जो दूसरी बातें हैं वह हैं वह बाद में कहिए . (व्यवधान)

श्री सद्धीर श्रहमद सलारियाः मैं यह कह रहा हूं कि जिन ग्रफसरान को पकड़ा गया वह गैर-कानूनी हरकत कर रहे थे, उनके खिलाफ च लान हो ग्रीर चालान की सूरत में यह हकीकत मुंतसिफ हो कि यह किस एक्ट के तहत काम कर रहे थे ग्रीर कोर्ट ग्राफ लाँ को भी मौका मिले।

दूसरे मैं कह रहा हूं कि प्रगर कोई इनक्वा यरी करनी जरूरी है और की जानी चाहिए और ह उस कमेटी कोग्रगर करनी है तो उसको वसीह प्रख्तियारात दिए जाएं ताकि वह इस वाहिद वाक्य के बारे में ही नहीं बल्कि और सभी वाक्यों के बारे में जो कि फोन टेपिंग के मुतल्लिक भी हैं इनक्वादरी करे।

तीसरे न सिर्फ वह इनक्वायरी हरियाणा तक महफूज रहे बल्कि सभी दीगर एजेंसियों के बारे में भी ग्रपनी राय दे कि क्या वे भी ऐसा कर रही हैं और उनका क्या कुछ चलन रहा है।

इसके साथ ही यह जो ऐक्स्ट्रा टेरिटोरियल ए क्टिविटी है —

by the various agencies within the country, this is detrimental to democracy and should be ended as early as possible and the rights on the individuals to their privacy and also to exercise their political rights properly should not be stopped.

THE DEPUTY CHAIRMAN: Now, I have still 3 or 4 names. The second round of the parties has been gone through. I have Mr. Dipen Ghosh, Mr. Mohammed Afzal, of course, Mr. J. P. Mathur and Mr. Shah. I would like to request those Members for want of time

to withdraw their names...(Interruptions)...Just a second. Next, Mr. Mathur is to speak about his Motion. It cannot be moved, but he wants to mention why he has given it...(Interruptions)...

Statement

SHRI JAGDISH PRASAD MATHUR: Why should not I move? Why should I forgo? ... (Interruptions)...

THE DEPUTY CHAIRMAN: There are certain procedures...(Interruptions)...

SHRI DIPEN GHOSH: The Prime Minister himself has agreed..(Interruptions)...

श्री जगदीश प्रसाद माथुर : मोशन मैं मूव कर रहा हूं ग्राप उसे क्यों रोक रहे हो ? मैं क्यों न मव करूं?

उपसभापति : रोक नहीं रही हूं, मध्युर ताहब, ग्राप गुस्सा मत करिए, ग्राप बैंटें तो . . . (व्यथधान) .

श्री जगदीश प्रसाद माथुर: पहले मेरा मोशन ग्राप तक पहुंचाया हीं नहीं गया। उसके बाद कहा जाए कि ग्राप मूत्र न करिए। मैं क्यों न मेव करूंगा? मतलब क्या है?

उपसभापति : माथुर साहब ग्रा गया । यह रखा है मेरे पास गुस्सा तो मत करिए..

श्री जगदीश प्रसाद माथुर : जब मंगाया गया, तब भ्रापको दिया गया. . (व्यक्षवान) .

THE DEPUTY CHAIRMAN: it is the Motion which has reached me. All right. Let it be carried first,

## (व्यवधान)

कोई बात नहीं, कहीं-कहीं एकावट कभी हो जाती है.. (व्यथधान).. उस पर इतना एँजिटेटड तो मत होइए। बैठिए तो आप, आप एक मिनट बैठिए।

श्री जगदीश प्रसाद माथ्र : रूकावट क्यों श्राई . . . (व्यवधान)

उपसभापति : हकावट हट गई हमको खेंद है कि रुकावट ग्राई. ग्रब ग्राप एक मिनट के लिए बैठ जाइए। दीपेन घोष जी के कुछ सजेस्शसं सून लें . . (व्यवधान) . .

SHRI DIPEN GHOSH: The Prime Minister has agreed, he himself has proposed rather, that if the House agrees the Government will have no objection to setting up of a Joint Parliamentary Committee to make probe into the matter.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): Not this matter.

SHRI DIPEN GHOSH: But this question has also come up. Mr. Atal Bihari Vajpayee also said that only two or three days before when we were discussing about the C.B.I. report and tapping, that is a kind of surveillance over the political adversaries. Today we are discussing the incident arising out of two spies making their presence near the vicinity of ex-Prime Minister's residence on a kind of surveillance. True, yesterday the Congress (I) members have raised the issue and the House had to be adjourned for misconduct, as has been said by the Deputy Chairman herself. Today that Congress (I) has walked out. What does it mean? There is a deep-rooted conspiracy behind it. When an inquiry is necessary, that inquiry has to made in a thorough manner so that not only the specific instance but also out of this issues arising particular matter are gone into. Let there be a Joint Parliamentary Committee to probe into this matter and other matters arising out of this matter, because nobody going to believe that two constables could do this under orders from an inspector who has gone on leave. That inspector could be caught. Nobody is going to believe this story which has been given by the Government. Naturally we are entitled to raise a motion for setting up a Joint Parliamentary Committee ...

THE DEPUTY CHAIRMAN: Move a motion.

SHRI DIPEN GHOSH: Or a resolution, whatever you call it, according to the procedure. A Joint Parliamentary Committee should probe this matter and other issues arising out of this matter.

उपसमापितः माथुर साहब श्राप क्या कहना चाहते हैं?

श्री जगदीश प्रसाद माथुर: मैं कहना नहीं चाहता, मैं बकायदा मोशन मूव कर रहा हूं कि इस सदन की एक समिति बनाई जाए जो राजीय गांधी के कैपटिव और इससे संबंधित विषयों पर जांच करे । यह मेर मोशन है। यह मैं कह रहा हूं। (व्यवधान)

उपसमापित: ठीक है मूव कर दिया है। प्रधान मंत्री जी ने सजेशन दिया था। यह ऐसा मसला है जिस पर सभी की राय ली जानी चाहिए। सारी पार्टी के लीडर्स अगर मुनासिब समझें तो चैयरमैन साहब से इस मसले पर बात कर लीजिए और सब लोग बैठकर डिसक स कर लें। सरकार की तरफ से भी कुछ आये... (व्यवधान)

श्री जगदीश प्रसाद माथुर: मुझे पूरी बात कह लेने दीजिए । जब वाजपेयी जी बोल रहे थे तो उन्होंने एक इशारा किया था प्रधान मंत्री भी तरफ । मुझे उस वक्त बैठें-बैठें एक शेर याद शा गया गालिब का। मैं श्रर्ज करता हूं ... (श्यक्धान)...

क्या बकवार है, क्या वदजोख लोग सामने ग्रा जाते हैं .. (व्यवधान)

उपसुशापित: सेकेटरिएट की जिम्मेदारी होती है कि वह जो टेक्नीकल मसले होते हैं, मुद्दे होते हैं वह बताये कि क्या और किस तरीके से कोई मोशन मूव किया जा सकता है। या हाउस के सामने लाया जा सकता है। इसी सिलसिले में सेकेटरी जनरल साहब बता रहे थे। (व्यवधान) लीडर आफ द हाऊस कुछ बोलना चाहते हैं।

श्री जगवीश प्रसाद माथुर: देखिय ग्राप उसको मंजूर कर लें या न कर लें यह ग्रलग बात है लेकिन मैंने ग्राफिशियल रेजोलूशन मूव किया। वाजपेयी जी ने कहा, कुछ इशारे हो रहे हैं तो मुझे गालिब का एक शेर याद ग्रा गया: यारव वह न समझे हैं, न समझे हैं मेरी बात, जो उनको न दिमाग तो दे मुझ को जबां और।

उपसभापति : दिमाग नहीं दिल है । । (ज्यवधान)

श्री जगदीश प्रसाद माथुर: मैं इसको इस तरह से प्रजें करता हूं:

यारब न वह समझे हैं न समझे हैं उनकी बात, न उनको दिमाग , दे उनको जबां ग्रौर । (व्यवधान)

उपसभापितः माथुर साहब दिल को दिमाग की जगह बैटा दिया श्रौर दिमाग को दिल की जगह।

As a zoologist I cannot permit it.

श्री जगदीश प्रसाद माथर: कारण यह है यहां पर दिल से काम नहीं लिया जा रहा है। दिमांग का काम है। दिल की बात कुछ महीने पहले हुई थी। मिल कर बैठ गये थे श्रौर लड्डू भी खाये गये। श्रव पता नहीं लड्डू खिलाने वालों की तरफ से इशारा हो रहा है या दूसरी श्रोर से हो रहा है (व्यवधान)

भी यश्रत्रंत सिन्हा : श्रापने भी लड्डू : खिलाये . (व्यवधान)

श्री जगदीश प्रसाद माथुर: मैं तो 10 जनपत की बात कर रहा हूं वहां लड्डू पहुंच।ये जा रहे थे। श्रव लड्डुश्रों में कहां से जहर घुल गया श्रीर कहां से नाराजगी पैदा हो गई, क्या हो गया ? मैंने श्रर्ज किया कि उनको दे दिमाग . (व्यवधान)

उपसभापित: लीडर ग्राफ द हाऊस भी बोलना चाहते हैं। (व्यवधान) सुबह से इसी विषय पर चर्चा हो रही है, 12 बजे से। (व्यवधान)

श्री जगदीश प्रसाद माथुर : क्या बात कर रहे हैं । मजे में दखल दे दिया । (क्यवधान)

श्री ईश दत्त यादभ (उत्तर प्रदेश): श्रापने सुना दिया , काफी हो गया।

श्री जगदीश प्रसाद माथुर : ग्राप कहां समझेंगे गृद्ध हिन्दी वाले हैं । खेर, मेरा कहना यह है कि यह कड़वाहट में क्यों बदल गया ? संदेह यह हो रहा है कि मीठा लड्ड कड़वा हो गया ग्रौर इसकी वजह से ही सारी बातें हो रही हैं। हम लोगों ने और अन्य लोगों ने कहा है कि यहां पर हरियाणा का बकायदा श्रमला है । हरियाणा भवन के श्रन्दर यह बात पिछले 8--10 साल से चल रही है। मैं प्रधान मंत्री से यह पूछना चाहता हं कि जब उनको मालूम हो गया कि यहां पर बकायदा हरियाणा सरकार का इस तरह का सिलसिला है तो क्या उन्होंने ऊपर जाकर हरियाणा सरकार से पूछा है कि यह सिलसिला क्यों है **ग्रौर इस** पर्टिकूलर घटना के ग्रन्दर हरियाणा सरकार का क्या कहना है, यह श्रापने पता लगाया या नहीं ? उसी के साथ जैसे अन्य लोगों ने इशारे से कहा, मैं भी इशारे में कहना चाहता हूं कि दूसरे जो ग्राका हैं, जो सारी बातों को कंट्रोल करते हैं, लड्ड खिलाते हैं, उनसे भी क्या दरयाफन किया गया है यह नहीं कि यह क्या हो रहा है ग्रौर क्यों हो रहा है ? यह केवल पोलिटिकल मामला नहीं है कि कहां जा रहा है, क्योंकि प्रदल (-बदली हो रही है, ग्राने-जाने का सिलसिला लगा हमा है . . (व्यवधान) ।

THE DEPUTY CHAIRMAN: Do I have the permission of the House not to have the linch hour?

SOME HON. MEMBERS: Yes, no lunch hour.

**४प**सभापति: ग्रब ग्राप लीडर ग्राफ दी ह। उस को बोलने दीजिये।

श्री जगवीश प्रसाद माथुर: महोदया, श्राप मझ पर जल्म क्यों कर रही हैं ?

जहां तक इसका सवाल है कि राजनैतिक दिष्ट से किसी जासूसी की जाय, उसकों मैं ग्रौर मेरी पार्टी ग्रौर सारा देश मज्जमत करता है । इस सदन से मैं यह निवेदन करना चाहता हुं कि वह मेरे मोशन को स्वीकार कर, चैयरमैल साहब की स्वीकृति ले लें । श्राज नहीं हो तो कल करें। इसी सदन की एक कमेटी बननी चाहिये । प्रधान मंत्री ने स्वंय कहा है ग्रौर सदन भी इच्छा है, उसका स्राप स्कोप कर लें। मेरा मोशन स्टेन्ड करता है। मैंने मुब किया है, ग्राज न हो तो कल कर लें, चेयरमैन साहब से स्वीकृति ले करके इसको स्वीकार कीजिये. इतना ही निवेदन है।

श्री चःद्रशेखर: उपसभापति जी. में ग्रापसे निवेदन करूं कि पहला सवाल जो माथर साहब ने उठाया, वह सही है कि मैंने सुझाव दिया था, मैंने प्रस्ताव नहीं रखा था, कि इस की कमेटी बने ताकि किसी को संदेह न रहे कि हम लोग सरकार की ग्रोर से किसी बात को छिपाना चाहते हैं। लेकिन माननीय वाजपेयी जी ने एक बात ग्रपने भाषण में कही थी कि इसमें सब लोगों की सहमति होती चाहिए, सब लोगों को संतोष होना चाहिए । हमारी परम्परा रही है कि इस तरह की कमेटी बनाने के पहले हम पार्टियों भ्रौर ग्रध्यक्ष की राय लेते हैं। दूसरे, ग्रगर दोनों सदनों की समिति बनानी है तो दूसरे सदन से भी राय लेनी चाहिए । मैं ऐसा मानता हं कि सदन जो चाहे सो कर सकता है, उसको पूरा अधिकार है । लेकिन अगर उस समिति को प्रभावकारी बनाना है तो उस समिति को सारे लोगों के सलाह-मशविरे से, सहमति से और ग्रध्यक्ष से श्रौर दूसरे सदन से बात करके बनाना चाहिए । इतना ही इस बारे में मेरा कहना है।

जहां तक और सवाल है, उन सवालों पर दो-तीन बातें मैं कहना चाहंगा । मैंने जब एप्रिहेण्ड कहा, श्रंग्रेजी हमको कम स्राती है, जब उनको रोका गया, एप्रिहेण्ड किया गया, पकड़ा गया कि यह स्राप क्या कर रहे हो तो ज्यों ही उन्होंने स्रपना श्राइडेंटिट कार्ड दिखाया त्यों ही उनसे बयान ले करके उनको छोड़ दिया गया, उनको गिरफ्तार नहीं किया गया, जैसे कि कुछ मेम्बरों ने कहा, क्योंकि रिकार्ड करेक्ट होना चाहिए।

जहां तक कानुनी व्यवस्था का सवाल है, हम ऐसा समझते हैं कि किसी भी राज्य की पुलिस को दिल्ली में इस तरह की कार्यविधि चलाने का ग्रधिकार नहीं है । ग्रगर किसी राज्य सरकार की पुलिस दिल्ली में स्नाती है तो उसको दिल्ली प्रशासन से ग्रन्मति लेनी होती है, उसकी सचना दी जाती है । ऐसी कोई ग्रनमित हरियाणा सरकार ने नहीं ली थी । जितनी जानकारी मझ को ग्रब तक मिली है वह मैंने बताई है। .हमारे कई माननीय सदस्यों ने कहा कि हमने पूरी बात नहीं बताई । मैंने कहा है कि जांच जारी है, जितनी बातें माल्म हुई उतनी बताई । मैंने कभी यह नहीं कहा कि चुंकि किसी ने कह दिया कि इंस्पेक्टर छुट्टी पर है तो यह श्राखिरी बात है । हमने उसके बाद कहा कि इंस्पेक्टर जहां भी है, उसका बयान लिया जाय । मैं सामान्य रूप से यह मानता हं कि कोई इंस्पेक्टर इस तरह का ग्रादेश नहीं देगा । कुछ बड़े लोगों का इसमें हाथ हो, इस संभावना से मैं इंकार नहीं करता श्रौर इसलिए मैंने कहा कि जांच पुरे तौर पर होनी चाहिए ।

मैं दूसरी वात यह बताऊं कि सरकार को किसी भी ग्रविध की जांच ग्राप कराना चाहें तो उस ग्रविध की जांच यर कोई एतराज नहीं है। क्योंकि इस मामले में मैं बिल्कुल स्पष्ट हूं। जिस दिन यह सरकार बनी उसी दिन मैंने कहा कि किसी भी विरोधी पार्टी पर इस तरह का स्विलेंस, कोई फोन टेंपिंग नहीं होनी चाहिये। मेरा विण्वास है कि यह नहीं हो रहा होगा। ग्रगर कोई ग्रधिकारी इस तरह का काम कर रहा है तो यह उसकी जिम्मेदारी है।

मैं पोलिटिकल लोगों की बात कर रहा हूं । इसका कोई यह ग्रर्थ न लग या जाय कि किसी का फोन टेप नहीं होता होगा । इस मामले में मेरी राय बिल्कूल स्पष्ट है । उपसभापति जी, मैंने पहले भी कहा था कि कुरीति को रोकने के लिये कदम उठाने चाहिये। मैंने यह भी कहा था कि मैं स्वय सुझाव लाऊंगा श्रीर सारे विरोशी पक्ष के नेताग्रों से इस पर चर्चा करूंगा। हमारे मिल्ल श्री गुरुदास दास गुप्त जी ने सही सुझाव दिया । मैंने पहले भी कहा है कि सरकार अल्पमत हो य बहुमत की ही सरकार सरक रहै। सरकार जब तक रहेगी तब तक यह काम करेगी । श्रब कुछ लोगों को भूत दिखाई पड़ता है। उन लोगों के विति मुझे बड़ी सहानुभूति है। हमारे मित्र श्री मुरासोली मारन की नाराजगी में समझ सकता हूं । श्राप याद रिखये कि मैंने किसी के कहने पर **ग्रापकी सरकार को नहीं गिराया** है । ग्रापसे भी मैंने निवेदन किया था कि मेरी कटिनाइयां क्या हैं। उन कठिनाइयों के अंदर राष्ट्रीय गौरव के निर्वहन का सवाल हमारे सामने होता है और उस राष्ट्रीय गौरव के निर्वहन में भ्रगर कोई भी सामने श्राविष, इस पक्ष का हो या उस पंक्ष का हो ... (व्यवधान) ...।

SHRI V. GOPALSAMY: You have obeyed the orders of Mr. Rajiv Gandhi and it is a well-known fact...(Interruptions)...The whole world knows it ... (Interruptions)...Why are you referring to it now?

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): Even without the Governor's Report you dismissed the Tamil Nadu Government ... (Interruptions)...

SHRI V. GOPALSAMY: Unnecessarily you are provoking a controversy. You dismissed our Government at the behest of Mr. Rajiv Gandhi and Ms. Jayalalitha ... (Interruptions)... It is known to the whole world. Why are you referring to it now?...(Interruptions)... What is the use? ... (Interruptions)...

SHRI TINDIVANAM G. VENKAT-RAMAN: Now, you people are reaping the consequences ... (Interruptions)...

Statement

SHRI PARVATHANENI UPENDRA: Madam, what is the point in mentioning it now? The whole world knows that it is the Congress (I) which has done it . . . (Interruptions) . . .

THE DEPUTY CHAIRMAN: Order, please ... (Interruptions)... Mr. Gopalsamy, when you people were speaking, the Prime Minister did not interrupt ... (Interruptions)... Please sit down. Let him speak.

SHRI V. GOPALSAMY: Mr. Prime Minister, when you visited Poes Garden, you got the orders from Ms. Jayalalitha and this is a fact... (Interruptions)...

श्री मोहम्मद ग्रफजल उर्फ मीम ध्यकजल (उत्तर प्रदेश): यह सीरियस मटर है इसको गलत रुख न दें।

उपसभापति : उनको बोलने दीजिये ।

श्री चन्द्रशेखरः उपसभापति जी, मैं भ्रौर कोई बात नहीं कहना चाहता । माननीय ग्रटल बिहारी वाजपेयी जी यहां मौजूद हैं, हमारे बुख्पादस्वामी जी भी मौजूद हैं। सदन के पिछले सत्र में जब इन लोगों से मेरी बातें हुई थें तो उस समय भी मैंने श्रपनी राय दी थी। मैं उस राय को यहां कहना नहीं चाहता । लेकिन यह बात सही है कि राजीव गांधी की पार्टी हमारी पार्टी की मदद कर रही है। प्रगर उनकी कोई राय हो ग्रौर उस राय से मैं भी सहमत हूं तो क्या उसको इसलिये ग्रस्वीकार कर दूं कि वह ग्रापको बुरा लगता है, यह तो कोई बात नहीं हुई। . . . (व्यवधान) . . .

SHRI TINDIVANAM G. VENKAT-RAMAN: You have put your rubberstamp... (Interruptions)... You have really become the rubber-stamp of Mr. Rajiv Gandhi ... (Interruptions) ...

SHRI V. GOPALSAMY: You obey what he tells you...(Interruptions)...

SHRI TINDIVANAM G. VENKAT-RAMAN: You are reaping the consequences now. They have let you down. ... (Interruptions)... All those people have let you down now ... (Interruptions) ...

THE DEPUTY CHAIRMAN: please... (Interruptions) ... Let the Prime Minister finish.

श्री चन्द्र शेखर: उपसभापति महोदया मैं इसमें नहीं पड़ता कि कौन सदन में मौजूद है श्रौर कौन नहीं है । मैं यहां मौजूद हं स्रौर जब तक मैं मौजूद हं मैं त्रपनी बात कहता रहुंगा । यह भी मैं इस सदन के जरिये इस देश श्रौर उपसभापति महोदया ग्रापको बताना चाहता हं कि ग्रात्म-गौरव की बात व लोग याद न दिलायें जिन्होंने पग-पग पर श्रात्म-गौरव के साथ समझौता किया है । मैं ग्रात्म-गौरव के बदले राष्ट्रीय गौरव को महत्व देता हं।

SHRI V. GOPALSAMY: But you have lost it.

श्री चनः शेखर: श्रीर राष्ट्र के गौरव के प्रति हम ने कोई समझौता नहीं किया है। जो लोग समझते हैं कि इस तरह के भाषण कर के ग्रीर इस तरह की श्रालोचना कर के मेरे गौरव को गिरा सकेंगे, काफी दिनों तक उन्होंने कोशिस की है श्रौर काफी दिनों तक करते रहेंगे लेकिन उसका मेरे उपर कोई ग्रसर नहीं होने वाला है । इसलिए इस चिन्ता को छोड मैं श्रपने मिल्र गुरुपदस्वामी जी से जरूर कहना चाहता हूं, बहत प्राना संबंध है, एक दूसरे की हमने नजदीक से देखा है, अच्छा हो कि हम व्यक्तिगत बातों को न उठाएं तो ज्यादा श्रच्छा है । इतिहास बदला नहीं जा सकता । लोगों के चरित्र ग्रीर लोगों के सत्ता के प्रति मोह के बारे में प्रगर गरपदस्वामी जी हमें उपदेश नहीं देते तो भ्रपने हित में ज्यादा भ्रच्छा वह करते नहीं तो मैं भ्रगर जवाब दंगा तो बड़ा

कड्वा लगेगा । इसलिए यह सब बातें न कही जाएं, मैं तो नहीं कहंगा क्योंकि **बन्दरभापति** महोदया, मैं समझता कि मामले ज्यादा गम्भीर हैं और वह मामले देश की एकता से संबंधित हैं, देश के जनतंत्र से श्रीर जम्हिरयत से संबंधित हैं। इस सवाल पर माननीय भटल बिहारी वाजपेयी जी ने जो सुझाव रखे हैं उन सुझावों का श्रीर हमारे गप्ता जी के सुझावों का ... (व्यवधान)

े श्री मोहस्मद ग्रफ़्जल उर्फ मीम श्रक्तजल: मेड्म ... (व्यवधान),

THE DEPUTY CHAIRMAN: Now you cannot intervene when he is not yielding.

श्री चुनाशेखर: में सरकार की ग्रोर से यह ग्रास्वासन देता हूं ग्रगर इस तरह की सर्विलेंस, इस तरह की टेलीफोन टेपिंग को रोकने के लिए कोई भी कदम यह सदन उठायेगा उस में सरकार पूरी तरह से सहयोग श्रीर समर्थन करेगी और मैं यह मानता हूं कि जल्दी ही इस तरह का सुझाव लाएगी। हमारे कुछ मित्र कहते हैं कि य**ह सरकार** नहीं रहेगी तो जो दूसरी सरकार आएगी वह सुझाव लाएगी, मैं भ्रगर सदस्य रहुंगा इस सदन का नहीं तो दूसरे सदन का फिल्हाल रहंगा, में उसके समर्थन करूंग । उसके बाद अगर चुनाव होंगे तो कौन आएगा, कौन नहीं आएगा, इस में मैं नहीं पड़ता । मैं भविष्य की चिन्ता में नहीं हूं, मैं वर्तमान की चिन्ता में हुं। मैं माननीय सदस्यों से कहुंगा कि उपदेश देने के पहले ग्राप जरा सौच लें। हमारे मिल्ल माथर साहब ने एक मेर कहा, वह मेरी समझ में नहीं आया कि क्या शेर कहा लेकिन उपसभापति महोदया, मैं भापसे एक बात कहुंगा याद रखें माननीय सदस्य अगर उनको उर्द् आती हो--

चाहे साख हो सब्बोबर्ग पे, चाहे गुलचियों गुलखार पे,

मैं चमन में चाहे जहां रहूं, मेरा हक है फसलेबहार पे 👍

THE DEPUTY CHAIRMAN: The House is adjourned for lunch for one

Budget on the Table

The House then adjourned for lunch at fifty-three minutes past one of the clock.

The House reassembled after launch forty-nine minutes past two of the clock. Tre Vice-Chairman (Shri M. A. Baby) in the Chair.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1990-91.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for the year 1990-91. [Placed in Library, See No. LT-2192/911

The Delhi High Court (Amendment) Bill, 1991.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): Sir, I beg to move for leave to introduce a Bill further to amend the Delhi High Court Act, 1966.

The question was put and the motion was adopted.

SHRI SUBRAMANIAN SWAMY: Sir, I introduce the Bill.

RE: LAYING OF INTERIM BUDGET ON THE TABLE

THE VICE CHAIRMAN (SHRI M. A. BABY): Now special mentions.

SHRI DINESH GOSWAMI (Assam) Sir, before you take up this special mention, I want to say that, I gave a notice today complaining about irregularities in the laying of the paper on the estimated